



2026:AHC:125033

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21897 of 2025

Junaid

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	: Ambreen Masroor, Amit Kumar Srivastava, Manvendra Singh, Mujtaba Shamim Akhtar, Nandji Prasad Sharma, Pushpa Joshi, Sadrul Islam Jafri, Saurabh Yadav, Sunil Kumar, Sunil Vashisth
Counsel for Opposite Party(s)	: G.A., Manvendra Singh

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Sunil Kumar learned counsel for the applicant and Sri B.P. Singh, learned AGA for the State-respondents and perused the record. None has appeared on behalf of the learned counsel for the first informant.
2. On perusal of the order sheet it appears that the first informant was not present on 25.08.2025 and the matter was adjourned and again illness slip was sent by the learned counsel for the first informant on 06.01.2026 and on that date the matter was directed to be listed on 15.01.2026 peremptorily.
3. However, on 16.01.2026 none has appeared on behalf of the learned counsel for the first informant and the matter was adjourned in the interest of justice, the matter was directed to be listed on 28.01.2026 peremptorily. However, again on 06.04.2026 the matter was directed to be listed on 13.04.2026 peremptorily. On 13.04.2026, the matter was again directed to listed on 20.04.2026 peremptorily, thereafter the matter has been listed for today. I
4. In view of above and that present application for bail has been pending since 2025, this application is being heard in the absence of learned counsel for the first informant.
5. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 463 of 2024, under Sections 351(2), 108 of B.N.S., registered at Police Station Bilsa, District Badaun during pendency of the trial.
6. It has been argued by the learned Senior Counsel for the applicant that there is no evidence of abetment against the applicant. It is further submitted that there is FSL report regarding the hand writing of the deceased on the suicide note has not been

received so far. It is further submitted that charge sheet has already been submitted. The applicant is languishing in jail since 29.12.2024 and the applicant is having no criminal history, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

7. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant and it is submitted that there is suicide note written by the deceased in which she has stated that if her marriage is not solemnized with Jamshed then it will be applicant who is responsible for this.

8. As per allegation of FIR, applicant is said to have created a situation in which the marriage of the deceased with Jamshed is said to have been broken. There is a suicide note of the deceased, however, FSL report of hand writing of the deceased on the suicide note has not been received so far.

9. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is ALLOWED.

10. Let the applicant-**Junaid** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

11. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

12. It is clarified that anything said in this order is limited to the purpose of

determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

June 3, 2026
Imtiyaz

(Jitendra Kumar Sinha,J.)